

**MINISTRY OF FINANCE
(VITTA MANTRALAYA)**

**A. DEPARTMENT OF ECONOMIC AFFAIRS
(ARTHIK KARYA VIBHAG)**

I. FOREIGN EXCHANGE MANAGEMENT

1. (a) Administration of Foreign Exchange Management Act, 1999 (42 of 1999) other than enforcement work mentioned under the Department of Revenue.
- (b) Work relating to the Financial Action Task Force (FATF) and related inter-Ministerial Coordination.
- (c) FIPB;
- (d) Approval for foreign travel of Ministers of State Governments/Union Territories, Members of State Legislature/Union Territories and State Government officials.
2. Matters concerning gold and silver from foreign exchange angle.
3. Matters relating to International Agreements on Investments & Financial Services.
4. Management of external debt.

II. INTERNATIONAL DEVELOPMENT COOPERATION

5. All matters relating to-
 - (a) Bilateral and Multilateral economic relations including development cooperation;
 - (b) loans, credits and grants from foreign countries, special agencies, non-governmental foundations, agencies and voluntary bodies;
 - (c) loans and credits and grants from multilateral agencies;
 - (d) withdrawals and borrowings from International Monetary Fund;
 - (e) policy for private sector financing from International Finance Corporation.
6. Technical and Economic assistance received by India as under-
 - (a) Technical Cooperation Scheme of the Colombo Plan;
 - (b) The United Nations Technical Assistance Administration Programmes;

- (c) Determine Production and supply of Currency Note Paper, Currency Notes and Coins, etc. and postal stationery, stamps and various security forms/items;
 - (d) Issue of commemorative coins.
17. All matters relating to Public Private Partnerships including:
- (a) Policy, schemes and programmes;
 - (b) Public Private Partnership Appraisal Committee (PPPAC);
 - (c) All other matters relating to mainstreaming PPPs.
18. (a) Policy relating to regulation and development of the securities market and investor protection including administration of
- (i) the SEBI Act, 1992
 - (ii) the Securities Contracts (Regulation) Act, 1956
 - (iii) the Depositories Act, 1996
- (b) Policy relating to international financial markets;
 - (c) Establishment matters of SEBI, SAT, etc.;
 - (d) Matters relating to SUUTI;

IV. BUDGET

19. Ways and means.
20. Preparation of Central Budget other than Railway Budget including supplementary excess grants and when a proclamation by the President as to failure of Constitutional machinery is in operation in relation to a State or a Union Territory, preparation of the Budget of such State or Union Territory (with legislature).
21. Market Borrowing Programme of Central Government.
22. Floation of Market Loans by Central Government and issue and discharge of Treasury bills.
23. Administration of the Public Debt Act, 1944 (18 of 1944) and the Government Securities Act, 2006 (38 of 2006).
24. Fixation of interest rates for Central Government's borrowings, lending and advances. Policy/advice on interest rates on Government Securities.

25. Policy regarding Accounting and Audit procedures including classification of transactions.
26. Financial matters relating to Partition, Federal Financial integration and Reorganisation of States.
27. Contingency Fund of India and administration of the Contingency Fund of India Act, 1950 (49 of 1950).
28. Monitoring of budgetary position of the Central Government.
29. Sterling Pensions – Transfer of responsibility of U.K. Government and actual calculations of liability involved.
30. Public Provident Fund Scheme.
31. Finance Commission work relating from Constitution and upto the tabling of the report.
32. Resources of Five Year and Annual Plans.
33. Special Deposit Schemes, Compulsory Deposit Scheme, Other Deposit Schemes of the Central Government.
34. Small Savings, including the administration of the National Savings Institute.
35. Duties and powers of the Comptroller and Auditor General.
36. Laying of Audit Reports before the Parliament under Article 151 of the Constitution.
37. Financial emergency.
38. Government guarantees.
39. Functions of the Treasurer of Charitable Endowments for India.
40. Fiscal Responsibility and Budget Management Act (2003) and Rules (2004)
41. Annual Report of the Ministry of Finance.

V MANAGEMENT OF THE INDIAN ECONOMIC SERVICE

42. Management of Indian Economic Service – its cadre and all matters pertaining thereto.

VI ECONOMIC ADVICE

43. Advice on policy relating to exchange rate of the Rupee.
44. Advice on financial sector policy and reform issues.

45. Advice on Macroeconomic Policy and Management of Instruments of Macropolicy including credit and fiscal policy.
46. Advice on matters which have a bearing on internal and external aspects of economic management including prices.
47. Advice on sector policy reform issues bearing on macro-economic evolution and development
48. Advice on Fiscal, Monetary & Credit policy.

IX ACTS

49. The Government Savings Bank Act, 1873 (5 of 1873).
50. Section 20 of the Indian Trusts Act, 1882 (2 of 1882) dealing with investments.
51. The Metal Tokens Act, 1889 (1 of 1889).
52. The Charitable Endowments Act, 1890 (6 of 1890).
53. The Indian Coinage Act, 1906 (3 of 1906)
54. The Indian Security Act, 1920 (10 of 1920).
55. The Currency Ordinance, 1940 (4 of 1940)
56. The International Monetary Fund and Bank Act, 1945 (47 of 1945).
57. The Finance Commission (Miscellaneous Provisions) Act, 1951 (33 of 1951).
58. The Government Savings Certificates Act, 1959 (46 of 1959).
59. The Compulsory Deposit Scheme Act, 1963 (21 of 1963).
60. The Unit Trust of India (Transfer of Undertaking & Repeal) Act, 2002 (58 of 2002).
61. The Legal Tender (Inscribed Notes) Act, 1964 (28 of 1964).
62. The Asian Development Bank Act, 1966 (18 of 1966).
63. The Public Provident Fund Act, 1968 (23 of 1968).
64. The Small Coins (Offences) Act, 1971 (52 of 1971).
65. The Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971 (56 of 1971).
66. The Additional Emoluments (Compulsory Deposit) Act, 1974 (37 of 1974).

67. The African Development Fund Act, 1982 (1 of 1982).
68. The African Development Bank Act, 1983 (13 of 1983).
69. The Securities and Exchange Board of India Act, 1992 (15 of 1992).
70. The Administration of Securities Contracts (Regulation) Act, 1956 (42 of 1956).
71. The Depositories Act, 1996 (22 of 1996).
72. The International Finance Corporations (Status, Immunities and Privileges) Act, 1958 (42 of 1958).